

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-544/ND/2017

In the matter of :

MN Auxichem  
Vs.  
BTM Industries (P) Ltd

..PETITIONER

. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 14.3.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
V.K. Subburaj,  
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor : Mr. Ankit Sareen, Advocate


For the Respondent/Corporate Debtor :

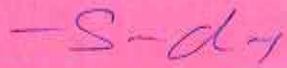
For the RD (N)

ORDER

Learned Counsel for the petitioner is present and the legal submissions relating to the petition which had been put forth by him have been heard by this Tribunal. The matter is adjourned for production of a certificate of registration of the Insolvency Resolution Professional (IRP) with Insolvency and Bankruptcy Board of India (IBBI), named in the application.

Post the matter on 26.3.2018.

  
(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit